

**Prevention Of Corruption Act (West Pakistan Extension)
Ordinance, 1958**

031 of 1958

[20 December 1958]

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An Ordinance to extend the Prevention of Corruption Act, 1947, to the whole of the Province of West Pakistan Preamble.- WHEREAS it is expedient to extend the Prevention of Corruption Act, 1947, to the whole of the Province of West Pakistan in the manner hereinafter appearing; NOW, THEREFORE, in pursuance of the presidential proclamation of the seventh day of October, 1958, and in exercise of all powers enabling him in that behalf the Governor of West Pakistan is pleased to make and promulgate the following Ordinance:-

1. Short Title :-

This Ordinance may be called the Prevention of Corruption Act (West Pakistan Extension) Ordinance, 1958.

2. Extension Of Act Ii Of 1947 To The Whole Of West Pakistan :-

The Prevention of Corruption Act, 1947, (hereinafter called the said Act), shall extend to the whole of the Province of West Pakistan.

3. Amendment Of Act Ii Of 1947 :-

In the said Act in its application to the Districts of Kalat, Kharan, Mekran and Las Bela reference to any provision of the Pakistan Penal Code[2] or the Code of Criminal Procedure, 1898[3], shall as far as possible, be deemed to be reference to the corresponding provisions of the Tazirat-e-Qalat and Zabata-e-Faujdari Qalat, as the case may be.

4. Repeal :-

The Bahawalpur Prevention of Corruption Act, 1950, is hereby repealed.